

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 90 (RE-2007) / 2004-2009

NEW DELHI, DATED 28th MARCH 2008

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC (HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items is amended as under:

Exim Code	Item Description	Policy	Policy Conditions
2612 10 00	Uranium ores and concentrates	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2612 20 00	Thorium ores and concentrates (like Monazite sand/ore)	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2614 00 10	Ilmenite unprocessed	Free	
2614 00 20	Ilmenite, upgraded (beneficiated ilmenite including ilmenite ground)	Free	
2614 00 31	Rutile :	Free	

	Rare earth oxides including rutile sand		
2614 00 39	Other	Free	
2614 00 90	Other	Free	
2615 10 00	Zirconium ores and concentrates	Free	
2615 90 20	Niobium tantalum ores and concentrates	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2825 60 20	Zirconium dioxide	Free	
2825 90 90	Other	Free	
2834 29 90	Other	Free	
2844 10 00	Natural uranium and its compounds; alloys, dispersions(including cermets), ceramic products and mixtures containing natural uranium or natural uranium compounds	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 20 00	Uranium enriched in U ₂₃₅ and its compounds; plutonium and its compounds; ----- alloys, dispersions(including cermets), ceramic products and mixtures containing uranium enriched in U ₂₃₅ , plutonium or compounds of these products	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 10	Uranium depleted in U ₂₃₅ and or thorium and their alloys, unwrought or wrought and compounds thereof	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 21	Thorium oxide	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.

2844 30 22	Thorium hydroxide	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 23	Thorium nitrate	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 29	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 30	Waste and scrap of uranium depleted in U ₂₃₅ or of thorium	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 30 90	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 40 00	Radioactive elements and isotopes and compounds other than those of sub-headings 2844 10, 2844 20 or 2844 30; alloys, dispersions (including cermets), ceramic products and mixtures containing these elements, isotopes or compounds; radioactive residues	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2844 50 00	Spent (irradiated) fuel elements (cartridges) of nuclear reactors	Restricted	Import subject to Atomic Energy Act,

			1962 and Rules thereunder.
2845 10 00	Heavy water (deuterium oxide)	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2845 90 10	Nuclear fuels not elsewhere included or specified	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2845 90 90	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules thereunder.
2846 10	Cerium compounds:	Free	
2846 10 10	Cerium oxides	Free	
2846 10 90	Other	Free	
2846 90	Other	Free	
2846 90 10	Rare earth oxides not elsewhere included or specified	Free	
2846 90 20	Rare earth fluorides not elsewhere included or specified	Free	
2846 90 30	Rare earth chlorides not elsewhere included or specified	Free	
2846 90 90	Other	Free	

2. The “List of Prescribed Substances” appearing under Sub-heading Note of Chapter 26 stands deleted.
3. Import Licensing Note No. 1 of Chapter 26 is hereby amended to read as under:

“Import of ‘Prescribed substances’ as notified by Department of Atomic Energy shall be subject to the provisions of Atomic Energy Act, 1962 and rules made there under.”

4. Import Licensing Note No. 1 of Chapter 28 is hereby amended to read as under:

“Import of ‘Prescribed substances’ as notified by Department of Atomic Energy shall be subject to the provisions of Atomic Energy Act, 1962 and rules made there under.”

5. This issues in public interest.

Sd/-
(R.S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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